

trouble started when some persons, who were under the influence of liquor, used objectionable language to some women folk of Narkeldanga North Road on 14th March, 1968.

Sheikh Abdullah's Statement in Kashmir

5796. SHRI TENNETI VISWANATHAM:

SHRI HEM RAJ:

SHRI SHRI CHAND GOEL:

SHRI JUGAL MONDAL:

SHRI SHARDANAND:

SHRI KAMESHWAR SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether his attention has been drawn to the speeches of Sheikh Abdullah made on the 4th and 5th March, 1968 at Srinagar seeking intervention of foreign powers to establish "Free Kashmir"; and

(b) if so, his reaction in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA):

(a) and (b). According to information available with the Government, Sheikh Abdullah has not made any such statement in the course of his speeches made on 4th and 5th March, 1968, at Srinagar.

Employees of Himachal Pradesh

5797. SHRI HEM RAJ: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that officers of the Punjab Civil Service (Judicial Branch) were provisionally required to serve in the Union Territory of Himachal Pradesh under Section 82(1) of the Punjab Reorganisation Act, 1956;

(b) whether it is also a fact that so far no final decision has been taken regarding their final allocation;

(c) whether it is a fact that they are still members of the Punjab Civil Service (Judicial Branch);

(d) whether their cases for promotion are being ignored and junior officers are being promoted over them in Himachal Pradesh; and

(e) whether they have represented this matter to the Central Government and if so, the result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA):

(a) Yes, Sir.

(b) Yes, Sir.

(c) No, Sir. Provisionally they are considered members of the Himachal Pradesh Judicial Service.

(d) No promotions of Judicial Officers have been made since the reorganisation of Punjab and the question of ignoring the cases of Officers does not arise.

(e) No, Sir.

12 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER MERCHANT SHIPPING ACT

THE MINISTER OF TRANSPORT AND SHIPPING (DR. V. K. R. V. RAO): I beg to re-lay on the Table a copy of the Merchant Shipping (Pilot Ladder) Rules, 1967, published in Notification No. G.S.R. 1650 in Gazette of India dated the 4th November, 1967, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958. [Placed in Library. See No. LT-1755/67].

REPORT ON CENTRAL INSTITUTE OF ENGLISH, HYDERABAD FOR 1966-67

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA ABAD): I beg to lay